

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 263/97

Friday the 17th day of September 1999.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.P.Money  
Upper Division Clerk  
Office of the Director of  
Census Operations  
Union Territory of Lakshadweep.

...Applicant

(By advocate Mr Karthikeya Panicker)

Versus

1. The Registrar General of India  
2/A Mansingh Road  
New Delhi-11.
2. The Director of Census Operations  
Union Territory of Lakshadweep.
3. The Assistant Director of  
Census Operations, Kadamat  
Union Territory of Lakshadweep.
4. P.Attakoya  
U.D.Clerk (on deputation)  
Office of the Director of Census  
Operations, Union Territory  
of Lakshadweep.

...Respondents.

(By advocate Mr P.R.Ramachandra Menon, ACGSC for R1-3)  
Mr P.Sanjay for R.4

The application having been heard on 17th September 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

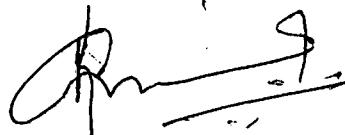
Applicant seeks to quash Annexure A-11, to direct the  
respondents 1-3 to regularise his services in the cadre of  
Upper Division Clerk with effect from 18.8.95 with consequential  
benefits and to declare that he is eligible and entitled to  
be promoted to the cadre of UDC on regular basis w.e.f.12.8.95  
and Annexure A-11 cannot in any manner stand in the way of  
regularising his services in the cadre of UDC.

2. When the OA was taken up, learned counsel appearing for the applicant submitted that since the filing of this OA, the official respondents have promoted the applicant as U.D.Clerk as per order dated 30.12.97 what remains is only the grievance regarding the date from which the applicant is entitled to the promotion, and the applicant may be permitted to submit a representation to the second respondent for redressal of the applicant's grievance. Learned counsel appearing for the official respondents submitted that there is no objection in permitting the applicant to submit a representation for the said purpose.

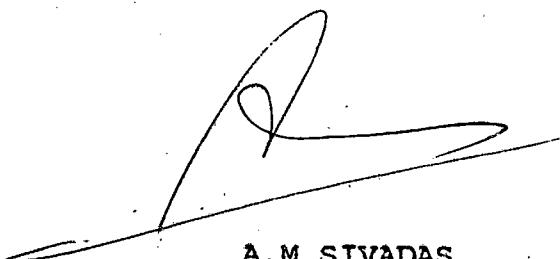
3. Accordingly, applicant is permitted to submit a representation to the second respondent for redressal of his grievance as to the date from which he is entitled to be promoted as U.D.Clerk, through proper channel within six weeks from today. If such a representation is received, the second respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation.

OA is disposed of accordingly.

Dated 17th September 1999.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. M. SIVADAS  
JUDICIAL MEMBER

aa.

Annexure referred to in this order:

A-11: True copy of the order No.11/6/94-Ad.IV dated 2.1.97 addressed to the Director of Census Operations, Lakshadweep, Kadamat Island, the 2nd respondent.